

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 160 of 2012

Dated : 23rd August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Reliance Infrastructure Ltd. Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Krishnan Venugopal, Sr. Adv.
Ms. Prerna Priyadarshini for R-3

ORDER

The learned counsel for the Respondent seeks more time to file the reply. They are directed to file their respective replies on or before 5th September, 2013 after serving copy on the other side.

Post the matter for hearing on **18th September, 2013 at 2.30 p.m.** In the meantime, the parties are directed to file rejoinder, if any, after serving copy on the other side.

(V.J. Talwar)
Technical Member
vs/vt

(Justice M. Karpaga Vinayagam)
Chairperson